

pansion of existing industrial undertakings in such areas is also not allowed, except in certain special circumstances where certain types of expansions and diversifications may be allowed on the merits of a proposal. Factors like prevention of sickness in industrial undertakings, avoidance of unemployment, or removal of genuine difficulties involved in such proposals are considered before any relaxation is recommended. This is with a view to prevent concentration of industrial undertakings in already developed areas and to spread the industrial activity to less and less developed areas.

2. No incentive is given for setting up industries in less populated towns. However, for rapid industrialisation of backward districts the Government of India provides following incentives:—

(i) Central Scheme of Investment Subsidy.

(ii) Concessional Finance facilities from the All India Term Lending Financial Institutions.

(iii) Tax Concessions.

(iv) Hire purchase of Machinery by Small Scale Industries from National Small Scale Industries.

(v) Consultancy for technical services.

(vi) Interest Subsidy.

(vii) Special facilities for Import of Raw Materials.

(viii) Rural Industries Projects Programme.

(ix) Rural Artisans Programme.

(x) District Industries Centre.

Cases of Eve-teasing and molestation in Delhi

4492. SHRI ARJUN SETHI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details regarding cases of eve-teasing and molestations registered with various police stations during the last six months in Delhi;

(b) whether there has been any fall in such cases in comparison to the last year and, if so, the details thereof; and

(c) the steps Government have taken to stop such incidents?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b). The Comparative figures of the 1st six months of last year and the current year as indicated below show that there is a substantial decrease in cases of eve-teasing and molestation:—

	1-1-1980 to 30-6-1980	1-1-1979 to 30-6-1979
Eve-teasing . . .	324	811
Molestation . . .	28	68

The following steps have been taken:—

1. Detailing of policemen in plain clothes in buses, particularly during morning and evening hours on routes where frequent incidents of eve-teasing have been reported.

2. Detailing of extra policemen at some bus stops on these routes to assist constables on duty, travelling in the buses.

3. Instructions by the DTC authorities for buses to be driven to the Police Stations, in case of eve-teasing.

4. Collection of information at the educational institutions and from the public to identify the known eve-teasers.

5. Posting of women police as 'Decoy' in crowded buses.

6. Preparation of albums of eve-teasers.

7. Joint Co-ordination Committees of the Police and girl students have been formed separately for women colleges in North and South Delhi campuses for a periodical review of this problem and other matters relating to maintenance of law and order in and around these colleges. DTC is also proposed to be associated with these committees.

List of Scheduled Castes

4493. SHRI A. NEELALOHITHA-DASAN NADAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many castes are included in the list of Scheduled Castes by the Government of India;

(b) whether Government will place their list on the Table of the House;

(c) whether Government have received any complaint from any source that any of the community has been left out from the list; and

(d) if so, the action Government propose to take in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) and (b). The specification of Scheduled Castes is done with reference to particular State/Union Territory. State-wise number of communities included in the list of Scheduled Castes is furnished below:-

<i>States/Union Territories.</i>	
1. Andhra Pradesh	59
2. Assam	16
3. Bihar	23
4. Gujarat	30
5. Haryana	37
6. Himachal Pradesh	56
7. Karnataka	101
8. Kerala	63
9. Madhya Pradesh	47
10. Maharashtra	59
11. Manipur	7
12. Meghalaya	16
13. Orissa	93
14. Punjab	37
15. Rajasthan	59
16. Tamil Nadu	76
17. Tripura	32
18. Uttar Pradesh	66
19. West Bengal	59
20. Delhi	36
21. Chandigarh	36
22. Mizoram	16
23. Arunachal Pradesh	16
24. Jammu & Kashmir	13
25. Dadra Nagar Haveli	4
26. Pondicherry	15
27. Goa, Daman & Diu	5
28. Sikkim	4

The lists of Scheduled Castes is contained in the various Presidential orders issued and notified in official Gazette from time to time.